

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 23 DEC 1994

APPLICATION NO: 2046 of 1994.

APPLICANTS:- Sri.H.Basappa,  
V/S.

RESPONDENTS:- Superintendent of Post Offices, Raichur Division,  
and another.s,

To

1. Sri.S.K.Mohiyuddin, Advocate, No.11,  
Jeevan Bldgs, Kumarapark East,  
Bangalore-2.

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on 12-12-1994.

Issued on  
23/12/94

*Shay*  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.2046/1994

MONDAY THE TWELFTH DAY OF DECEMBER, 1994

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN

Shri H. Basappa,  
S/o Shri H. Makappa,  
C/o Smt. Yenkamma,  
Asstt. Teacher Govt. Primary  
School, Vandali, Hatti S.O.  
Lingasugar Taluk,  
P.C.NO.584115

Applicant

( By Advocate Shri S.K. Mohiyuddin)

v.

1. Superintendent of Post  
Offices, Raichur Division,  
Raichur 584101

2. Shri S.R. Talakeri,  
Asstt. Supdt. of Post Offices  
(H.Q.), Gulbarga and  
Enquiry Officer,  
O/o the Sr. Supdt. of Post  
Offices,  
Gulbarga - 585101

Respondents

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

After this matter was heard for quite some time I had to point out to the learned counsel for the applicant that this application was premature since the intended criminal proceedings had yet to take off. Admittedly, there is, as of now, no chargesheet against the applicant. Under the circumstances, being



of the view that this application for stalling the departmental enquiry is premature, I told the learned counsel that this application is liable to be dismissed in limine. He submits that he may be permitted to withdraw this application and renew the same at a later stage, if need be. Accordingly, learned counsel is permitted to withdraw this application with leave to renew the same at a later stage, if necessary. This application, therefore, stands dismissed as withdrawn.

Sd-

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VICE CHAIRMAN

TRUE COPY

23/12/94  
Section Officer

Central Administrative Tribunal

Bangalore Bench

Bangalore